

**Jammu and Kashmir
Pollution Control Committee**

Chairman.spcb@jk.gov.in
membersecy-jkpcc@jk.gov.in

0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Judicial Consultant,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 335/2026/3215

Dated: - 15-07-2026.

Sub:-Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 27-05-2026 passed in OA No. 335 of 2026 titled "Azhar Ahmed Kamal & Ors Vs UT of J&K and Ors."

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi **order dated 27-05-2026 passed in OA No. 335 of 2026 titled "Azhar Ahmed Kamal & Ors Vs UT of J&K and Ors."**, the report of J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl: - As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

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Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. **335 of 2026**

IN THE MATTER OF

**“Azhar Ahmed Kamal & Ors V/s UT of J&K
& Ors.”**

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 27.05.2026 passed in O.A No. 335 of 2026 titled “Azhar Ahmed Kamal & Ors V/s UT of J&K & Ors”.

Background:

That the Hon'ble National Green Tribunal vide Notice dated **27-05-2026** in **O.A No. 335 of 2026** directed as follows: -

“Notice of the O.A. along with copies of this Order and the O.A. and documents enclosed with the same be issued to the respondents requiring them to file their replies/responses.

The applicant is directed to take requisite steps for service of notice of O.A. on the respondents and file affidavit of service with proof of service in this regard.

Replies/responses may be filed by respondents no. 1 to 8 at least one day before the next of hearing fixed.”

Status Report:

In compliance of the directions issued by Hon'ble National Green Tribunal Principal Bench New Delhi, dated **27-05-2026** in **OA No. 335 of 2026**, the report of the J&K Pollution Control Committee is as follows:

1. That Regional Director, J&K PCC, Jammu was requested vide No. JKPCC/Sc./OA 335/2026/2840-41; dated: 30.06.2026 followed by reminder vide No. JKPCC/Sc./OA 335/2026/3094-95; dated: 08.07.2026

(Copies enclosed as Annexure 1-2) to submit a brief status report w.r.t the directions issued by Hon'ble NGT in the concerned matter.

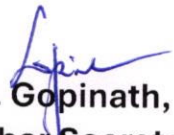
2. That Regional Director, J&K PCC Jammu submitted its report vide No. PCC/RDJ/O/26/1858; dated: 11.07.2026 (Copy enclosed as Annexure 3).

Highlights of the report are summarized as under:

- a) The CTO (R) was granted to M/s Butt Associates Bunzar is valid upto September 2026 and of M/s Faridia Stone Crusher Bunzwar Kishtwar up to December 2025.
- b) Two notices vide No. PCC/RD-J/N-I/Consent-O/26/163-65; dated: 06.05.2026 and No. PCC/RD-J/N-II/Consent-O/26/1997-99; dated: 03.07.2026 (Copies enclosed as Annexure 4-5) have been issued against the M/s Butt Associates Bunzwar Kishtwar for violation of the Consent conditions.
- c) Legal notice has been issued to M/s Faridia Stone Crusher Bunzwar Kishtwar vide No. PCC/RD-J/OTLN/Consent-O/26/2084-86; dated: 10.07.2026 (Copy enclosed as Annexure 6).

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Annexure-1
Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**Regional Director,
J&K Pollution Control Committee,
Jammu.**

URGENT

No.: JKPCC/Sc./OA- 335/2026/2840-41

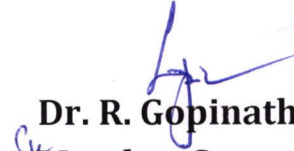
Date: 30-07-2026

Sub: O.A No. 335/2023 titled "Azhar Ahmed Kamal & Ors. Vs Union Territory of J&K & Ors."

Sir,

With reference to the subject cited above, please find enclosed herewith the directions issued by Hon'ble NGT in the matter of O.A No. 335/2023 titled "Azhar Ahmed Kamal & Ors. Vs Union Territory of J&K & Ors". You are therefore, requested to share a brief status report by or before 5th July, 2026.

Yours sincerely,


Dr. R. Gopinath, IFS
Member Secretary

Copy to the Divisional officer, J&K PCC Kishtwar for information and immediate necessary action.

**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com

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LIFE
Lifestyle for
Environment

Annexure - 2

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

**Regional Director,
J&K Pollution Control Committee,
Jammu.**

URGENT

No.: JKPCC/Sc./OA- 335/2026/3094-95

Date: 08 -07-2026

**Sub: O.A No. 335/2023 titled "Azhar Ahmed Kamal & Ors. Vs Union
Territory of J&K & Ors."**

Ref: JKPCC/Sc/OA-335/2026/2840-41; dated: 30.06.2026.

Sir,

With regard to the subject and reference cited above, you are again requested to share a brief status report w.r.t the directions issued by Hon'ble NGT in the matter as referred above, by or before 10th July, 2026.

Yours sincerely,


Dr. R. Gopinath, IFS
Member Secretary

Copy to the Divisional officer, J&K PCC Kishtwar for information and immediate necessary action.



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Annexure - 3

Government of Jammu & Kashmir

Jammu and Kashmir Pollution Control Committee

Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180006
regionaldirectorjkspcbjmu@gmail.com

The Member Secretary,
J&K Pollution Control Committee,
Jammu.

No.: PCC/RDJ/O/26/ 1858

Dated 11-07-2026

Subject: OA NO. 335 / 2023 titled "Azhar Ahmed Kamal & Ors. Vs Territory of J&K & Ors".

Sir,

With reference to the above-cited subject, Kindly find enclosed herewith the status report regarding OA NO. 335 / 2023 titled "Azhar Ahmed Kamal & Ors. Vs Territory of J&K & Ors" received from Divisional officer, PCC, Kishtwar vide no. PCC/DO/K/26/153 Dated: 10-07-2026. In the status report DO Kishtwar has reported that CTO(R) granted to M/s But Associates Bunzwar Kishtwar is valid upto September 2026 and two notices vide no. PCC/RD-J/N-I/Consent-O/26/163-65 Dated: 06-05-2026 and PCC/RD-J/N-II/Consent-O/26/1997-99 Dated: 03-07-2026 has been issued against the said stone crusher for violations of consent conditions. Reply of 2nd Notice issued to unit holder has not been received.

Further CTO(R) granted M/s Faridia Stone crusher was valid upto December 2025 and One Time legal Notice issued to the said stone crusher.

The report is forwarded for your kind information and further necessary action, please.

Yours faithfully,


Regional Director
PCC, Jammu



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Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE DIVISIONAL OFFICER KISHTWAR
Tulsi Nagar Sarkoot Kishtwar
E-mail:- dopcckishtwar@gmail.com

The Regional Director,
J&K Pollution Control Committee,
Jammu.

No: PCC/DO/K/26/153

Dated: 10/07/2026

Subject:- OA NO. 335 OF 2023 TITLED AZHAR AHMED KAMAL AND OTHERS VS UT OF J&K.

Ref:- PCC/RDJ/2026/1824 dated 10-07-2026

Sir,

In reference to afore cited subject it is to submit that the CTO(R) has been valid in favour of M/s Butt Associates Bunzwar Kishtwar up to September 2026 and of M/S Faridia Stone Crusher Bunzwar Kishtwar up to December 2025.

Further it is to submit that Notice-I vide no.PCC/RD-J/N-I/Consent-O/26/163-65 dated 06-05-2026 & Notice-II vide no.PCC/RD-J/N-II/Consent-O/26/1997-99 dated 03-07-2026 has been issued against M/s Butt Associates Bunzwar Kishtwar for improper dust suppression system. Also a communication has been communicated to higher authorities for the issuance of legal Notice-I against M/S Faridia Stone Crusher Bunzwar Kishtwar. The CTO(R) has been valid in favour of M/s Butt Associates Bunzwar Kishtwar up to September 2026 and of M/S Faridia Stone Crusher Bunzwar Kishtwar up to December 2025.

Yours Faithfully

(Gurpreet Singh)

Divisional Officer
Pollution Control Committee
Kishtwar

J&K Pollution Control Committee (Jammu)	
Receipt No.	2062
Date	11/07/2026
Encls.	As above
Signature	



Government of Jammu & Kashmir

Jammu and Kashmir Pollution Control Committee

Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006

regionaldirectorjkspcbjmu@gmail.com

**M/s Butt Associates,
Village Bunjwar, Kishtwar.**

Notice-1

No.PCC/RD-J/N-I/Consent-O/26/ 163-65

Dated: 06-05-2026

Legal Notice

Whereas, no industry can be established or run without the consent of this Committee as envisaged under section **25/26** and section **21** of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, respectively.

Whereas, every stone crusher is also under statutory obligation to meet the prescribed standards of emissions/effluents by installing requisite pollution control devices.

Whereas, an inspection was conducted by the Divisional Officer, PCC, Kishtwar and he has reported that you are operating the stone crusher without covering over screening & crushing points and conveyor belt and also dust emission was not found to be proper.

Whereas, it is also reported that your stone crusher has not obtained "Land Title Verification and its usages" NOC under S.O. 60.

Whereas, operation of stone crusher with this status is punishable under relevant Environmental laws which includes inter alia closure of your stone crusher.

Whereas, operation of stone crusher with status is a flagrant violation of the Prescribed Laws/Acts and is also punishable, which states whosoever fails to comply with or contravenes any of the provisions of this Act or the rules made or order or directions issued there under, shall be punishable with imprisonment with fine or with both under relevant Environmental Laws.

Whereas, this Committee accordingly proposes to initiate legal action against you including closure of the stone crusher as well for:-

- i. Operating the stone crusher with above mentioned violations.
- ii. Causing environmental pollution especially air/water pollution in the area thereby adversely affecting the health of general public.

Therefore, you are directed to show cause within 10 days from its issuance as to why legal action including closure of your stone crusher should not be taken up against you for the violation under various Environmental laws.

[Signature]
Regional Director
PCC, Jammu

Copy to:-

1. The Member Secretary, J&K PCC Jammu for kind information
2. Divisional Officer, PCC Kishtwar for information and necessary. This is in reference to his Office letter no.PCC/DO/K/26/92 Dated: 28-04-2026. You are directed to submit the status report of the stone crusher after expiry of notice period.



Jammu and Kashmir Pollution Control Committee

Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006
regionaldirectorjkspcbjmu@gmail.com

**M/s Butt Associates,
Village Bunjwar,
Kishtwar.**

Notice-II

No.PCC/RD-J/N-II/Consent-O/26/ 1997-99

Dated: - 3 -07-2026

Notice

Ref.:- Legal Notice PCC/RD-J/N-1/Consent-O/26/163-65

Dated: 06-05-2026.

Whereas, you have already been served with the above referred notice but you have failed to respond to the notice till date.

Whereas, no industry can be established or run without the consent of this Committee as envisaged under section 25/26 and section 21 of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, respectively.

Whereas, every stone crusher is also under statutory obligation to meet the prescribed standards of emissions/effluents by installing requisite pollution control devices.

Whereas, the Divisional Officer, PCC Kishtwar, has reported that no such initiatives have been taken by you despite issuance of Notice-I. It has further been reported that you continue to operate the unit in violation of the provisions specified in Notice-I.

Whereas, operation of stone crusher with this status is punishable under relevant Environmental laws which includes inter alia closure of your stone crusher.

Whereas, operation of stone crusher with status is a flagrant violation of the Prescribed Laws/Acts and is also punishable, which states whosoever fails to comply with or contravenes any of the provisions of this Act or the rules made or order or directions issued there under, shall be punishable with imprisonment with fine or with both under relevant Environmental Laws.

Whereas, this Committee accordingly proposes to initiate legal action against you including closure of the stone crusher as well for:-

- Operating the stone crusher with violations mentioned in the Notice-I.
- Causing environmental pollution especially air/water pollution in the area thereby adversely affecting the health of general public.

Therefore, you are directed to show cause within 07 days from its issuance as to why legal action including closure of your stone crusher should not be taken up against you for the violation under various Environmental laws.

[Signature]
3/7/2026
Regional Director
PCC, Jammu

Copy to:-

- The Member Secretary, J&K PCC Jammu for kind information
- Divisional Officer PCC, Kishtwar for information. This is in reference to his Office letter no. PCC/DO/D/26/140 Dated: 25-06-2026 .You are directed to submit the status report of the stone crusher after expiry of notice period and also handover copy of this notice to holder or paste at a suitable place on the main gate of Stone/c Unit holder address to ensure the delivery.



Jammu and Kashmir Pollution Control Committee
Parivesh Bhawan, Forest Complex Transport Nagar, Jammu, 180 006
regionaldirectorjkspcbmu@gmail.com

**M/s Faridia Stone Crusher,
Bunzwar, Kishtwar.**

One Time Legal Notice

No.PCC/RD-J/OTLN/Consent-O/26/ 2084-86

Dated: 10-07-2026

Legal Notice

Whereas, no industry can be established or run without the consent of this Committee as envisaged under section 25/26 and section 21 of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, respectively.

Whereas, every stone crusher is also under statutory obligation to meet the prescribed standards of emissions/effluents by installing requisite pollution control devices.

Whereas, Divisional Officer, PCC Kishtwar has reported that you are operating the stone crusher illegally i.e. without valid consent from the J&K Pollution Control Committee.

Whereas, operation of stone crusher with this status is punishable under relevant Environmental laws which includes inter alia closure of your stone crusher.

Whereas, operation of stone crusher with this status is flagrant violation of the Prescribed Laws/Acts and is also punishable, which states whosoever fails to comply with or contravenes any of the provisions of this Act or the rules made or order or directions issued there under, shall be punishable with imprisonment with fine or with both under relevant Environmental Laws.

Whereas, this Committee accordingly proposes to initiate legal action against you including closure of the stone crusher as well for:-

- i. Operating the stone crusher without valid consent from J&K PCC.
- ii. Causing environmental pollution especially of air/water pollution in the area thereby adversely affecting the health of general public.

This notice is therefore, issued and served upon you to show cause within 10 days from its issuance as to why legal action including closure of your stone crusher should not taken against you for the violation of various environmental laws.

10/7/2026
Regional Director

PCC, Jammu

Copy to:-

1. The Member Secretary, J&K PCC Jammu for kind information
2. Divisional Officer, PCC Kishtwar for information and necessary action. This is in reference to his office letter no. PCC/DO/K/26/153 Dated: 10-07-2026 .You are directed to submit the status report of the stone crusher after expiry of notice period and also handover copy of this notice to unit holder or paste at a suitable place on the main gate of unit holder address to ensure the delivery.